

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

IA(I.B.C)/2927(CH)2023 & IA(I.B.C)/1176(CH)2024

In

CP (IB) No. 147/Chd/Pb/2023

(Admitted)

IN THE MATTER OF

Sapna Cars Private Limited

...Petitioner-Financial Creditor

Versus

Padam Motors Private Limited

...Respondent-Corporate Debtor

Under Section: 7, 19(2), 33(2), IBC 2016

Order delivered on 14.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner

: Mr. Parvesh Bansal and Mr. Rahul
Bansal, Advocates

For the Applicant in : None

IA(I.B.C)/2927(CH)2023

IA(I.B.C)/1176(CH)2024

ORDER

IA(I.B.C)/2927(CH)2023 & IA(I.B.C)/1176(CH)2024

Heard the submissions made by the counsel for the petitioner-Financial Creditor. The Liquidator or the counsel for the Liquidator are not present at the time of hearing of both these applications. Let Registry serve e-notice to both the Liquidator as well as counsel for the Liquidator clearly denoting the fact that if they fail to appear on the next date of hearing, then, both the interlocutory applications will be dismissed. Let the matter be posted to 27.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

May 14, 2024

Priyanka

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**